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O.A. No.185/06

ORDER DATED 27<sup>th</sup> FEBRUARY, 2008

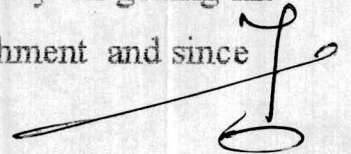
Coram:

Hon'ble Shri M.R. Mohanty, Vice-Chairman  
Hon'ble Shri C.R. Mohapatra, Member(A)

Heard Mr. S. Patnaik, Ld. Counsel appearing for the Applicant and Mr. S. Barik, Ld. A.S.C for the Respondents.

2. In course of hearing Mr. Mohapatra, Ld. Sr. Standing Counsel pointed out that the name of the Applicant has already been placed in the revised eligibility list and some of the persons named (above the name of the Applicant) in the said list have already been taken to regular establishment and, no sooner his term will come, the Applicant shall be taken to regular establishment. Mr. Patnaik, Ld. Counsel appearing for the Applicant, pointed out that presently there are some vacancies and some more vacancies are going to be available (due to retirement of certain permanent staff) and that, therefore, the case of the Applicant should be taken for an early consideration for appointment.

3. Since Mr. Mohapatra, Ld. Sr. Standing Counsel for the Respondents has given assurance that immediately on getting his turn the Applicant will be taken to regular establishment and since




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the Applicant is still continuing to serve the Respondents on casual basis, this O.A is disposed of with a direction to the Respondents to provide regular engagement to the Applicant as expeditiously as possible and, till his regular absorption, the Respondents should give causal engagements ( at lest for 10 days) to the Applicant as before.

4. With the above observations and directions, this O.A stands disposed of.

5. Send copies of this order to the Applicant and all the Respondents and free copies of this order be handed over to Mr S. Patnaik,, Ld. Counsel appearing for the Applicant and Mr. S. Barik, Ld. A.S.C for the Respondents.

  
MEMBER (A)

  
27/02/08  
VICE-CHAIRMAN

Order dt. 27.2.08

Copy sent to both  
the Counsels.

  
7.3.08